CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA No.188/2004 in
OA No.384/2003

New Delhi this the 21st day of July, 2004.

HON'BLE MR. SHANKER RAJU, MEMBER (J)

Shri B.P. Tyagi - Applicant

-Versus-

Union of India & Others - Respondents

ORDER (By Circulation)

The present R.A. is filed by the review applicant seeking review of my order dated 12.4.2004 passed in OA No.384/2003. I have perused the order dated 12.4.2004 and do not find any error apparent on the face of the record or discovery of new material which was not available with the applicant, despite due diligence, at the time of final hearing.

2. However, in the interest of justice, I have also perused the R.A. and found that by way of this R.A. the review applicant seeks to re-argue the case, which is not permissible. The present R.A. is not maintainable as per provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24 as well as Lily Thomas v. Union of India, (2000) 6 SCC 224. If the review applicant is not satisfied with the orders passed the remedy lies elsewhere. The R.A. is accordingly dismissed, in circulation.

S Raju
(Shanker Raju)
Member (J)

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